

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 63/MP/2024

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking recovery of amounts due towards supply of renewable power in excess of the quantum to be supplied annually under the Power Purchase Agreements dated 2.5.2016 along with the applicable Late Payment Surcharge.

Petitioner : Solaire Surya Urja Private Limited (SSUPL)

Respondents : NTPC Limited (NTPC) & Ors.

Date of Hearing : **10.9.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, SSUPL
Shri Pratyush Singh, Advocate, SSUPL
Ms. Juhi Senguttuva, Advocate, SSUPL
Shri Venkatesh, Advocate, NTPC
Shri Ashutosh Srivastava, Advocate, NTPC
Shri Aashwyn Singh, Advocate, NTPC
Ms. Indu Uttara, Advocate, NTPC
Shri Anish Maheshwari, Advocate, Rajasthan SLDC
Shri Vijay Kumar Maurya, Advocate, Rajasthan SLDC
Shri Harsh Vinoy, Advocate, Rajasthan SLDC
Shri M S Nagar, NTPC

Record of Proceedings

The learned counsel for the Respondent, NTPC, prayed for a final opportunity to file a reply in the matter. In response, learned counsel for the Petitioner sought to point out that *vide* Record of Proceedings for the hearing dated 7.7.2025, the Respondents were already given the last opportunity to file their respective replies within three weeks thereof.

2. After hearing the learned counsels for the parties, the Commission found it appropriate to permit all the Respondents, including NTPC, as a last opportunity, to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

3. The Petition will be listed for hearing on **6.11.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

